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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/147/2016
NAME OF THE PETITIONER(S) : M/s Avigo Trustee Company Pvt. Ltd. & another
NAME OF THE RESPONDENT(S) : M/s G.E.T. Power Private Limited & 8 others
UNDER SECTION : 397/398

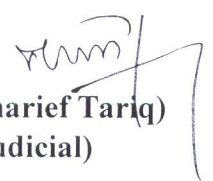
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1	ADITYA BHOWARI	ADVOCATE PETITIONERS	
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2.	K. HO WATHANKUMAR	Counsel for R1-3	
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ORDER

Counsel for petitioner present. Counsel for R1 to R3 present. Counsel for petitioner reported that notice was sent to R4 to R9 but notice to R8 was not served. It is further stated that notice to R4 was served at his residential address and notice to R5, R6, R7 were communicated through email. Notice to R9 was delivered at his residence as per the records. Service of notice on R4, R5, R6, R7 & R9 is held sufficient. They are called but absent. Therefore, R4, R5, R6, R7 & R9 are proceeded ex parte. Counsel for R1 to R3 undertakes to give the new address of R8, provided it is available with the R1 company to the counsel for petitioner. Counsel for Petitioner is directed to send private notice once again to R8. Counsel for R1 to R3 filed a memo, the same is taken on record. Counsel for petitioner has filed two affidavits in order to remove defects in filing the company petition, copies of the same are given to the counsel for R1 to R3, who will file objections, if any. Counsel for R1 to R3 sought time to argue the maintainability of the petition. He further submitted that in case the petitioner is willing to visit the office of R1, he may provide a week's notice and will have access to the books and accounts of R1 company. Counsel for petitioner stated that in case he is getting an opportunity to access the books and accounts of R1 company, he will decide as to whether or not there is any need to press for the interim relief contained in para (g) of the para 9 of the petition. Counsel for petitioner is directed that if he intends to visit the premises-cum-office of R1 company, he shall provide a week's notice. Thereafter he can have access to the books and accounts of R1 company. Put up on 03.01.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)